

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2584
ANSWERED ON:08.12.2006
E- FILING FOR COMPANIES
Masood Shri Rasheed

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) Whether the Government has made e-filing mandatory for all companies; and
- (b) If so, the details thereof ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) : Yes Sir.

(b) : Consequent to the Companies (Amendment) Act, 2006 and in pursuance of powers conferred under Section 610B of the Companies Act, 1956, Companies

(Electronic Filing and Authentication of Documents) Rules, 2006, have been notified by the Central Government mandating e-filing of statutory documents by all companies with effect from 16th September, 2006.